

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 54825 of 2014

[Arising out of Order-in-Original No. 82/ST/SRB/2014 dated 27.05.2014 passed by the Commissioner (Adjudication), Service Tax, New Delhi]

M/s Bharti Airtel Limited

Airtel Centre, Plot No.16, Udyog Vihar,
Phase-IV, New Delhi-122015

.....Appellant

VERSUS

**Commissioner of Central Excise, Delhi-
III**

Plot No. 36-37, Sector-32, Gurugram,
Haryana- 122021

.....Respondent

APPEARANCE:

Ms. Krati Singh and Ms. Khushbu Sood, Advocates for the Appellant

Shri S.K. Meena, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60216/2026

DATE OF HEARING/DECISION: 27.02.2026

P. ANJANI KUMAR:

The appellant has opted for 'SabkaVishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained Discharge Certificate i.e. Form No. SVLDRS-4 on payment of full and final settlement of dues, which has been placed on record.

2. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn under SVLDR Scheme.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

PK